

1	2	3	4	5	6	7	8
6.	Revival Reform and Restructuring Package for the Handloom Sector	600.00	291.03	271.00	269.79	Merged with NHDP	
7.	Comprehensive Handloom Development Scheme			142.00	117.35		
8.	National Handloom Development Programme					292.00	227.39
9.	CHCDS-Handloom Mega Cluster					18.00	14.45
TOTAL (PLAN)		1109.00	738.38	608.00	550.00	497.50	411.90

Assistance to textile sector

1600. SHRI A.W. RABI BERNARD: Will the Minister of TEXTILES be pleased to state:

(a) whether the textile industry, which is pegged at 105 billion dollars turn over per year and forms 35 to 40 per cent export, has asked for quick help from Government on its problems, if so, the details thereof; and

(b) whether their demands include action on Free Trade Agreement (FTA) on export in centives and release of funds under the Technology Upgradation Fund Scheme (TUFS) among others, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI SANTOSH KUMAR GANGWAR): (a) Yes, Sir. The textile industry has asked for help from Government on its problems as given in the Statement (*See below*).

(b) Yes, Sir.

(i) Regarding FTAs: The industry has demanded Free Trade Agreements with major markets.

- Presently India has FTA with the countries such as ASEAN, Japan, Korea etc.

- The Government is presently negotiating a bilateral Broad Based Trade and Investment Agreement (BTIA) with European Union (EU) covering a number of track ranging from Trade in Goods to services including textiles.
 - India has Preferential Trade Agreements (PTA) with MERCOSUR (Argentina, Bolivia, Brazil, Paraguay, Uruguay and Venezuela) and Chile for limited number of items.
 - In order to enhance India's competitiveness in Textiles sector in LAC region, India is expanding its existing PTA with Chile wherein Chile has offered Margin of Preference (MoP) ranging from 30% to 100% on tariff lines under the chapters on Textiles.
 - The process for expansion of India- MERCOSUR has also been initiated.
- (ii) Regarding TUFs:- Representations have been received from textile industry from time to time for release of subsidy under TUFs and the Government has already released the same till the quarter ending December 2014.

Statement

Demands raised by the Textile Industry

- (i) Signing of Free Trade Agreements with major markets
- (ii) Release of Funds under Technology Upgradation Fund Scheme (TUFs)
- (iii) Reduction of Excise duty on Man-made Textile Sector from 12% to 6%
- (iv) Removal of 4% Special Additional Duty (SAD) on all manmade fibres,
- (v) Restoration of Interest rate subvention scheme with wider scope covering entire cotton and MMF value chain,
- (vi) Expanding the product and country coverage of MEIS,
- (vii) Upward revision of All India Rates of Duty Drawback for textile and apparel products,
- (viii) Provide working capital @ 7% to exporters under priority sector lending,
- (ix) Reduction in the Investment allowance threshold limit from ₹ 25 crores to ₹ 5 crores for textile and apparel sector units (excluding spinning),
- (x) Increasing eligibility for duty free imports of trimmings and embellishments for made-ups to bring them at par with garments.

The House then adjourned at thirty-five minutes past twelve of the clock.

The House re-assembled at thirty minutes past two of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

GOVERNMENT BILL—Contd...

The Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Bill, 2015

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नकवी) : सर, एक बिल है जिसे विदग्ध करना है।

MR. DEPUTY CHAIRMAN: If the House agrees, I have no problem. *..(Interruptions)...*

SHRI ANAND SHARMA: Most of the Members have gone. *..(Interruptions)...*

MR. DEPUTY CHAIRMAN: It is withdrawal of a Bill.

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): Mr. Deputy Chairman, Sir, I move for leave to withdraw the Bill to provide for the constitution of Commercial Courts, Commercial Division and Commercial Appellate Division in the High Courts for adjudicating commercial disputes and for matters connected therewith or incidental thereto.

I want to make only one submission. The statement laid by me on 26th November says that the Department-related Parliamentary Standing Committee has not submitted its Report. However, yesterday, 10th December, the Committee has submitted its Report before this House.

The question was put and the motion was adopted

SHRI D.V. SADANANDA GOWDA: Sir, I withdraw the Bill.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL) 2015-16

MR. DEPUTY CHAIRMAN: The Finance Minister will present the Supplementary Demands.

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): Sir, I lay on the Table, a statement (in English and Hindi) showing the Supplementary Demands for Grants (General) 2015-16.
